

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
 AT HYDERABAD.

O.A.No.21/99.

Date of decision: January 5, 1999.

Between:

Sri S.V.V.Satyanarayana Murthy. Applicant

and

1. The Chief Postmaster General,
 A.P.Circle, Daksadan, Abids,
 Hyderabad.
2. The Postmaster General,
 Visakhapatnam Region, Visakhapatnam.
3. The Superintendent of Post Offices,
 Rajahmundry Division, Rajahmundry. Respondents.

Counsel for the Applicant: Sri Krishna Devan.

Counsel for the Respondents: Sri B.Narasimha Sarma.

CORAM:

HON'BLE MR. JUSTICE D.H.NASIR, Vice-Chairman

HON'BLE SRI H.RAJENDRA PRASAD, Member(A)

O R D E R

(by Hon'ble Sri H.Rajendra Prasad, Member(A))

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Heard Sri Krishna Devan for the Applicant and

Sri B.Narasimha Sarma for the Respondents.

The Applicant has been acting in an ad hoc capacity as Sub Divisional Inspector (Postal) from 3.6.1997. He apprehends that his ad hoc appointment may be terminated by another ad hoc/officiating arrangement. Such a step, if taken, shall of course be impermissible.

[Signature]

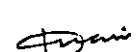
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The learned standing counsel for the Respondents, Sri B.Narasimha Sarma, submits on instruction that no move to replace the applicant by another ad hoc arrangement is contemplated. Such a situation would arise only if and when a regularly-selected Inspector of Post Offices is posted to relieve him.

In view of the submissions made across the bar, it is directed that the applicant shall be allowed to continue in his present ad hoc appointment until ^a regularly selected Inspector is posted to relieve him.

The O.A., is disposed of accordingly. No costs.

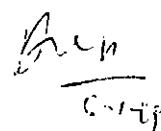

H. RAJENDRA PRASAD
Member (A)


D.H. NASIR, J
Vice-Chairman.

Date: January 5, 1999

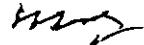
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Dictated in open Court.


sss.

C.C. by 6-1-199

(B.O.)



URGENT

c.c. today

13/1/99

IT COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN, M(A)

D. H. Nagesh, V.C.

copy to:

- 1) HHRP
- 2) DR(A)
- 3) spare copy

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AND

H. Rajendra Prasad
THE HON'BLE SHRI B.S. JAI PARAMESWAR
M(A)

DATED: 5-1-99

ORDER/JUDGMENT

TM/R.A./C.P. No.

in

OA. NO. 21/99

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

8 copies

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शेषण / DESPATCH

11 JAN 1999

HYDERABAD BENCH